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Title: Motion for consideration of the Armed Forces Tribunal Bill, 2007 (Bill passed).

MR. DEPUTY-SPEAKER: The House will now take up Item No. 17 – Shri A.K. Antony.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, most of the hon. Members are of the view that this Bill may be passed without discussion. So, it may be passed without discussion.

MR. DEPUTY-SPEAKER: All right.

...(Interruptions)

**14.03 hrs.**

At this stage Dr. Shafiqur Rahman Barq and some other Hon'ble

Members came and stood on the floor near the Table

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): Sir, I beg to move:

"That the Bill to provide for the adjudication or trial by Armed Forces Tribunal of disputes and complaints with respect to commission, appointments, enrolment and condition of service in respect of persons subject to the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950 and also to provide for appeals arising out of orders, findings or sentences of courts-martial held under the said Acts and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER: If the House agrees, I would put the question to vote. The question:

"That the Bill to provide for the adjudication or trial by Armed Forces Tribunal of disputes and complaints with respect to commission, appointments, enrolment and condition of service in respect of persons subject to the Army Act, 1950, the Navy Act, 1957 and the Air Force Act, 1950 and also to provide for appeals arising out of orders, findings or sentences of courts-martial held under the said Acts and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration.

The question is:

That clauses 2 to 43 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 43 were added to the Bill*

*Clause 1, the Enacting Formula and the long Title were added to the Bill.*

...(Interruptions)

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be passed.

SHRI A.K. ANTONY: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House will now take up further discussion on Internal Security raised by Prof. Vijay Kumar Malhotra. Shri Ramji Lal Suman.

*...(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, may I take one minute?*...(Interruptions)* There was a decision in the morning, where the leaders agreed before the hon. Speaker that the inclusive debate on Internal Security may resume today, and the Home Minister will reply...*(Interruptions)*[\[r2\]](#)

If the Members do not want that debate, then I am sorry. The debate has begun. Please allow the debate on internal security to complete today...*(Interruptions)*

MR. DEPUTY-SPEAKER: Now, Shri Ramji Lal Suman.

*...(Interruptions)*

**14.05 hrs.**

*At this stage, Dr. Shafiqur Rahman Barq and some other hon. Members went back to their seats.*